

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76947 of 2019

Arising out of Order-in-Appeal No.211/RAN/2019 Dated 11.03.2019 passed by Commissioner (Appeals), CGST & Central Excise, Ranchi.

M/s. Central Mine Planning & Design Institute Limited
(Gondwana Place, Kanke Road, Ranchi-834008)

Appellant (s)

VERSUS

Commr. of CGST & Central Excise, Ranchi Commissionerate
(C. R. Building, 5A, Main Road, Ranchi, Jharkhand-834001)

Respondent (s)

APPEARANCE :

Ms. Pritha Sarkar, Authorized Representative for the Appellant

Mr. S. S. Chattopadhyay , Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75190/2023

Date of Hearing : 30 March 2023

Date of Decision : 30 March 2023

ORDER

The Appellant submits that they have opted for SVLDR Scheme and they have sent copies of SVLDRS-1 & SVLDRS-4 Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja